

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 300 OF 2019 IN
IA NO. 822 & 1092 OF 2019**

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Singhbhum Chambers of Commerce and Industries ... Appellant(s)
Versus
Jharkhand State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Devashish Bharuka
Ms. Sarvshree

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar for R-2

ORDER

IA No. 822 of 2019

(exemption from filing certified copy of impugned order)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

IA No. 1092 of 2019

(exemption from filing translated copy)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

APPEAL NO. 300 of 2019

Admit. Issue notice to the Respondents returnable on 09.12.2019.

Objections, if any, by the Respondents shall be filed on or before 14.11.2019 in the main Appeal after duly serving advance copy to the other side. Rejoinder, if any, shall be filed on or before 02.12.2019 after duly serving advance copy to the other side.

List the matter on **09.12.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk